

CENTRAL ADMINISTRATIVE TRIBUNAL

CALCUTTA BENCH

No. O.A. 1397/1997

Present : Hon'ble Mr. D. Purkayastha, Judicial Member  
Hon'ble Mr. G.S. Maingi, Administrative Member

TAPAS BHADURY & ORS.

VS.

UNION OF INDIA & ORS.

For the applicants : Mr. P.K. Munshi, counsel

For the respondents : Mrs. U. Sanyal, counsel

Heard on : 25.08.99

Order on : 25.08.99

O R D E R

Heard ld. counsel for the applicants, Mrs. U. Sanyal is also present on behalf of the respondents.

2. Ld. counsel Mr. P.K. Munshi appearing on behalf of the applicants submits that this application has become infructuous due to certain modifications relating to this matter, <sup>handed</sup> was done by the Hon'ble High Court and thereby he does not want to proceed with the case.

3. Considering the facts and circumstances stated above, we dispose of the application awarding no costs.

*G.S. Maingi*  
( G.S. MAINGI )

MEMBER(A)

*D. Purkayastha*  
( D. PURKAYASTHA )

MEMBER(J)

S.M.